

**Central Administrative Tribunal
Jammu Bench, Jammu**



**TA No.8224/2020
SWP No.2138/2011**

This the 17th day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Abdul Shameem Bhat
S/o Abdul Razaq Bhat
R/o Keran, Tehsil & District Kupwara
2. Shah Jahan Shah
S/o Habibullah Shah
R/o Dragmulla, Tehsil &
District KupwaraApplicants

(By Ms. Rehana Fayaz, Advocate)

VERSUS

1. State of Jammu and Kashmir through Commissioner/Secretary to Government, Rural Development Department, Civil Secretariat, Srinagar/Jammu
2. Director, Rural Development, J&K Government, Srinagar.

(By Mr. Rajesh Thappa, Deputy Advocate General)



ORDER (Oral)

Mr. Justice L. Narasimha Reddy:

The TA arises out of an SWP No.2138/2011 (TA No.8224/2020) in relation to the arrangements under MGREGA. The Tribunal does not have jurisdiction to deal with such matters. The Registry is directed to return the file to the Hon'ble High Court of Jammu and Kashmir.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member (A) Chairman

March 17, 2021
/sunil/jyoti/vb/ankit